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## PART IV

Regulations, Orders, Notifications and Rules, of the Government of India, of the Government of Bihar, and of the High Court.  
Papers extracted from the *Gazette of India* and Provincial Gazettes. Orders of Commandants of Volunteers Corps

HOME DEPARTMENT  
NOTIFICATIONS*The 27th October 1944*

No. 3199-C.—The following notification by the Government of India is republished for general information.

By order of the Governor

A. H. KEMP

*Chief Secretary to Government*

## DEFENCE DEPARTMENT

*New Delhi, the 21st October 1944*

No. 5-DC(15)/43—In exercise of the powers conferred by section 2 of the Defence of India Act, 1939 (XXXV of 1939), the Central Government is pleased to direct that the following further amendment shall be made in the Defence of India Rules; namely:—

In rule 81F. of the said Rules, for the words "any memoranda or lists" the words "any reports, memoranda or lists" shall be substituted.

C. MacI. G. OGILVIE

*Secretary to the Government of India**The 30th October 1944*

No. 3214-C.—The following notification by the Government of India is republished for general information.

By order of the Governor

A. H. KEMP

*Chief Secretary to Government*

## DEFENCE DEPARTMENT

*New Delhi, 7th October 1944*

No. 5-DC(61)/44—In pursuance of sub-rule (4) of rule 130 of the Defence of India Rules the Central Government is pleased to specify for the purposes of the said sub-clause (a) of sub-rule (1) of rule 38 read with sub-clause (h) of clause (6) of rule 34 when the prejudicial act in question is an act which is intended or is likely to impede, delay or restrict the supply or distribution of any article of food.

C. MacI. G. OGILVIE

*Secy. to the Govt. of India**The 1st November 1944*

No. 3221-C.—The following notification by the Government of India is republished for general information.

By order of the Governor

A. H. KEMP

*Chief Secretary to Government*

## HOME DEPARTMENT

*Simla, 4th October 1944*

No. 1/3/44-Political(E)—In exercise of the powers conferred by section 3 of the Registration of Foreigners Act, 1939 (XVI of 1939), the Central Government is pleased to make the following further amendments to the Registration of Foreigners Rules, 1939:—

In the said Rules:—

(1) after the proviso to sub-rule (2) of rule 6, the following further proviso shall be inserted, namely:—

"Provided further that any foreigner whose passport or other documents of identification do not, in the opinion of the Registration Officer, provide adequate proof of identity, shall be required to furnish to the Registration Officer, within such period of presenting his registration report as such officer may fix, either four copies of a photograph of himself of passport size, one of which shall be affixed to Part III of Form A and overstamped with the stamp of the Registration Officer or four complete sets of his finger impressions, one of which shall be made on Part III of Form A, whichever the Registration Officer may require. The finger impressions shall be made in the presence of the Registration Officer and each set attested by him".

(2) after the proviso to rule 9, the following further provisos shall be inserted, namely:—

"Provided further that, if the Registration Officer, Magistrate or Police officer not being below the rank of Inspector is of the opinion that the passport or other documents of identification produced by the foreigner do not furnish adequate proof of identity and if the Registration Certificate does not bear the photograph or finger impressions, required by the second proviso to sub-rule (2) of rule 6, the Registration Officer, Magistrate or Police officer not being below the rank of Inspector may require the foreigner either to produce, within such period as such officer or Magistrate may fix, four copies of a photograph of himself of passport size, one of which shall be affixed to the Registration Certificate and overstamped with the stamp of the officer or to furnish four complete sets of his finger impressions, one of which shall be made on the Registration Certificate. The finger impressions shall be made in the presence of the officer and each set attested by him:

"Provided further that, if the Registration Certificate bears a set of finger impressions the Registration Officer, Magistrate or Police officer not being below the rank of Inspector, may, in order to satisfy himself of the genuineness of the finger impressions require the foreigner to furnish a further set of finger impressions for comparison."

A. W. LOVATT

*Deputy Secretary to the Govt. of India*COMMERCE AND LABOUR DEPARTMENT  
NOTIFICATIONS*The 28th October 1944*

No. 3979-Com.—The following notification issued by the Government of India Department of Labour is republished for general information.

By order of the Governor

C. G. NAIR

*Secretary to Government**Simla, 9th September 1944*

No. 828-L. w. I. S.—In pursuance of clause (f) of section 6 of the War Injuries (Compensation Insurance) Act, 1943 (XXIII of 1943) the Central Government is pleased to specify the employment of the following clauses of workmen for the purposes of the said Act—

"Workmen in the employ of a Contractor who are employed substantially on employment of a nature referred to in one of other of clauses (a) to (e) of section 6".

D. S. JOSHI

*Deputy Secy. to the Govt. of India**The 1st November 1944*

No. 4606—IJ-41/43-Com.—The following notifications issued by the Government of India in the Department of Commerce are republished for general information.

By order of the Governor

C. G. NAIR

*Secretary to Government*

## WAR RISKS INSURANCE

*New Delhi, 9th September 1944*

No. 5-W.R.I.(G)/44-D.—In pursuance of sub-rule (2) of rule 6 of the War Risks (Goods) Insurance Rules, the Central Government is pleased to fix the rate of premium payable under any policy of insurance issued under the Scheme, in respect of goods liable to compulsory insurance, at one anna and three pies per month or part of a month for each complete sum of one hundred rupees for the quarter ending 31st December 1944.



New Delhi, 9th September 1944

No. 15-W.R.I.(G)/44—In pursuance of section 6 of the War Risks (Goods) Insurance Ordinance, 1940 (No. IX of 1940), the Central Government is pleased to direct that the following further amendment shall be made in the notification of the Government of India in the Department of Commerce. No. 7-W.R.I./40, dated the 14th September 1940, namely:—

- (a) In the Schedule annexed to the said notification, in entry No. 59-A, the word "Lahore" shall be omitted;
- (b) In the Schedule annexed to the said notification, the following entry shall be inserted, namely:—  
"83-A. Sterling General Insurance Company Limited."

S. R. ZAMAN  
Joint Secy. to the Govt. of India

DEPARTMENT OF SUPPLY AND TRANSPORT  
NOTIFICATIONS

The 25th October 1944

No. 18943-S.T.—The following notifications issued by the Government of India in the Department of Industries and Civil Supplies are republished for general information.

By order of the Governor  
C. S. JHA  
Secretary to Government

Bombay, 4th October 1944

No. 8/3/128-CG(CS)—In exercise of the powers conferred by clause (c) of sub-section (1) of section 3 of the Hoarding and Profiteering Prevention Ordinance, 1943 (Ordinance No. XXXV of 1943), the Central Government is pleased to fix as follows the maximum prices, both wholesale and retail, which may be charged by a dealer, in respect of imported Thermoses.

Description	Pints.	Retail selling price
Eagle—Brand—		
Narrowmouth	1	2 10 0
"	1½	3 6 0
"	2	3 12 0
Narrowmouth with China Cup.	2	6 0 0
Widemouth Food jar	3/4	4 3 6
"	1 1/5	6 3 0
"	2	8 7 0
"	2½	8 10 0
"	3	11 10 0
"	4	12 6 0
"	5	13 8 0
"	6	18 6 0
"	7	23 4 0
"	8	25 11 0
"	10	31 8 0
Chromium Plated Jug	3	25 8 0

A discount of 12½ per cent on these prices will be allowed to wholesalers. Freight and packing charges will be borne by importers.

New Delhi, 23rd September 1944

No. 1/2(99)/44-CG(CS)—In exercise of the powers conferred by clause (c) of sub-section (1) of section 3 of the Hoarding and Profiteering Prevention Ordinance, 1943 (Ordinance No. XXXV of 1943), the Central Government is pleased to fix as follows the maximum prices of Camphor Tablets of various sizes specified in the schedule below:—

S. No.	Description	Importers' selling price	Tablet manufacturers' selling price	Retail selling price for tablets
		per lb.	per lb.	Rs. a. p.
1	1 lb. slab or as 3 x 1/3 lb. slabs.	Rs. a. p. 3 7 0	Rs. a. p. 5 4 0	6 1 0 per lb.
2	1 oz. ½ oz. ¼ oz. 1/8 oz. tablets.	3 7 0	5 13 0	6 11 0 per lb.
3	1/80 oz. and 1/28 oz. tablets.	3 7 0	6 18 0	5 14 0 per 3/4 lb. tin.
4	1/160 oz. tablets	3 7 0	6 2 0	2 6 0 per ½ lb. tin.

Description

Description	Retail selling price for tablets loose		
	Rs	a.	p.
1 lb. slabs	6	1	0
1/3 lb. slabs	2	1	0
1 oz. tablets	0	7	0
½ oz. tablets	0	4	0
¼ oz. tablets	0	2	0
1/8 oz. tablets	0	1	0
1/28 oz. tablets	0	0	4
1/80 oz. tablets	0	0	2
1/160 oz. tablets	0	0	1

Bombay, 9th October 1944

No. 1/2(113)/44-CG(CS)—In exercise of the powers conferred by clause (c) of sub-section (1) of section 3 of the Hoarding and Profiteering Prevention Ordinance, 1943 (Ordinance No. XXXV of 1943), the Central Government is pleased to fix as follows the maximum selling prices which a distributor or a dealer may charge in respect of clock specified in the schedule below:—

Description	Distributor's price to wholesalers	Distributors' price to retailers	Retail selling price
Westelox Canada "American" Model.	Rs. as. p. 8 2 0	Rs. as. p. 8 11 0	Rs. as. p. 12 0 0 per clock

Bombay, 9th October 1944

No. 1/2(197)/44-CG(CS)—In exercise of the powers conferred by clause (c) of sub-section (1) of section 3 of the Hoarding and Profiteering Prevention Ordinance 1943 (XXXV of 1943), the Central Government is pleased to fix as follows the maximum retail prices which may be charged by a dealer in respect of certain Indian made fountain pens specified below:—

Serial No.	Description and make	Maximum retail selling price per piece
		Rs. a. p.
	"Master fountain pens"	
1	Junior size	5 0 0
2	Baby size	3 8 0

NOTE—A discount of 20 per cent by manufacturer to wholesalers and 10 per cent by wholesalers to retail dealers (local and up-country) should be allowed on the above prices.

Bombay, 7th October 1944

No. 1/2(115)/44-CG(CS)—In exercise of the powers conferred by clause (c) of sub-section (1) of section 3 of the Hoarding and Profiteering Prevention Ordinance, 1943 (Ordinance No. XXXV of 1943), the Central Government is pleased to fix as follows the maximum prices, both wholesale and retail, which may be charged by a dealer in respect of Rubie Blades:—

Description	Importers' issue price to wholesalers	Wholesalers' issue price to retailers	Retail selling price per box of ten (10)
Rubie blades	Rs. A. P. 5 0 0 per carton of 100 blades.	Rs. A. P. 5 4 0 per carton of 100 blades.	Rs. A. P. 0 12 0

Bombay, 16th September 1944

No. 1/2 (97)/44-CG(CS)—In exercise of the powers conferred by clause (c) of sub-section (1) of section 3 of the Hoarding and Profiteering Prevention Ordinance, 1943 (Ordinance No. XXXV of 1943), the Central Government is pleased to fix as follows the maximum prices which may be charged by a dealer in respect of Swiss Razor Blades specified in the schedule below:—

Description	Importer's issue price	Wholesale selling price	Retail selling price
Swiss Razor Blades.	Re. 0-7-0 per packet of ten.	Re. 0-8-0 per packet of ten.	Re. 0-9-0 per packet of ten.



Bombay, 9th September 1944

No. 1/2(93)/44-C.G.(C.S.).—In exercise of the powers conferred by clause (c) of sub-section (1) of section 3 of the Hoarding and Profiteering Prevention Ordinance, 1943 (Ordinance No. XXXV of 1943), the Central Government is pleased to fix as follows the maximum prices, both wholesale and retail, which may be charged by a dealer in respect of the Rolls Razor Blades.

Description	Wholesale selling price	Retail selling price
Rolls Razor blade	Rs. 77 per dozen.	Rs. 8 per blade.

C. C. DESAI

Jt. Secy. to the Govt. of India

The 25th October 1944

No. 13944-S.T.—The following notifications issued by the Government of India, Department of Industries and Civil Supplies are hereby republished for general information.

By order of the Governor

C. S. JHA

Secretary to Government

New Delhi, 30th September 1944

No. 302-PA(41)/44—In exercise of the powers conferred by clause 12 of the Paper Control (Distribution) Order, 1944, the Central Government is pleased to direct that the powers conferred on it by the provisions of the said Order may also be exercised by the Paper Controller, India, or the Joint Paper Controller in the office of the Paper Controller, India.

New Delhi, 30th September 1944

No. 300-PA(13)/44—In exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules, the Central Government is pleased to direct that the following further amendments shall be made in the Paper Control (Economy) Order, 1944, namely:—

The 1st November 1944

No. 19365-S. T.—The following notification, issued by the Government of India, Department of Food, is republished for general information.

By order of the Governor

C. S. JHA

Secretary to Government

PRICE CONTROL (SUGAR)

New Delhi, 21st October 1944

No. 20-SC(30)/44—In exercise of the powers conferred upon me by sub-clause (1) of clause 6 of the Sugar and Sugar Products Control Order, 1943, and in supersession of the notification of the Government of India in the Department of Food, No. 20-SC (14)/43, dated the 10th November 1943, I, Vishnu Sahay, Sugar Controller for India, fix the prices of sugars as follows with effect from the date of this notification:—

1. Price per maund of crystal sugar, for sale *ex-factory*, according to grade, shall be as given in the table below:—

	19	20	21	22	23	24	25	26	27	28
	Rs. A. P.	Rs. A. P.	Rs. A. P.	Rs. A. P.	Rs. A. P.	Rs. A. P.	Rs. A. P.	Rs. A. P.	Rs. A. P.	Rs. A. P.
AAA	..	..	..	..	16 12 6	16 14 0	17 0 0	17 1 6	17 3 6	17 5 0
AA	..	..	..	..	16 10 6	16 12 0	16 14 0	16 15 6	17 1 6	17 3 0
A	..	16 2 0	16 4 6	16 6 6	16 8 6	16 10 0	16 12 0	16 13 6	16 15 6	17 1 0
B	..	16 15 6	16 2 0	16 4 0	16 6 0	16 7 6	16 9 6	16 11 0	16 13 0	16 14 6
C	..	15 13 6	16 0 0	16 2 0	16 4 0	16 5 6	16 7 6	16 9 0	16 11 0	16 12 6
D	15 8 0	15 12 0	16 14 6	16 0 6	16 2 6	16 4 0	16 5 6	16 7 6	16 9 6	16 11 0
E	15 6 6	15 10 6	15 13 0	15 15 0	16 1 0	16 2 6	16 4 6	16 6 0	16 8 0	16 9 6
F	15 5 6	15 9 6	15 12 0	15 14 0	16 0 0	16 1 6	16 3 6	16 5 0	16 7 0	16 8 6
G	15 4 6	15 8 6	15 11 0	15 13 0	15 15 0	16 0 6	15 2 6	16 4 0	16 6 0	16 7 6

2. Price per maund of crushed sugar, for sale *ex-factory*, according to grade, shall be as given below:—

Grade	Price per maund	Grade	Price per maund
	Rs. A. P.		Rs. A. P.
13	16 9 0	10	16 2 0
12	16 6 0	9	15 15 0
11	16 4 0	8	15 12 0

3. Price per maund of refined sugar, for sale *ex-factory* according to grade, shall be as given in the table below:—

Grain size	27	28	Above 28	Grain size	27	28	Above 28
	Rs. A. P.	Rs. A. P.	Rs. A. P.		Rs. A. P.	Rs. A. P.	Rs. A. P.
AAA	17 13 0	17 15 0	18 1 0	D	17 3 0	17 5 0	17 7 0
AA	17 11 0	17 13 0	17 15 0	E	17 2 0	17 4 0	17 6 0
A	17 9 0	17 11 0	17 13 0	F	17 1 0	17 3 0	17 5 0
B	17 7 0	17 9 0	17 11 0	G	17 0 0	17 2 0	17 4 0
C	17 5 0	17 7 0	17 9 0				

*Explanation*—"Refined sugar" means sugar manufactured by re-melting ordinary sugar in water, and by suitably treating and filtering the solution and recovering sugar therefrom after boiling in vacuum pans—the resulting sugar having colour not lower than Indian Sugar Standard No. 27, and being sufficiently pure to satisfy the following test, namely:—

The specific conductivity determined at 35° C and multiplied by 10<sup>6</sup> of a solution prepared by dissolving 5 grams of the sugar in conductivity water and making up to 100 C. cs. should not exceed 15, after deducting the value for the specific conductivity, at the same temperature and multiplied by 10<sup>6</sup>, of the conductivity water used.

VISHNU SAHAY  
Sugar Controller for India

Bombay, 2nd September 1944

The 1st November 1944

No. 19366-S.T.—The following notifications, issued by the Government of India in the Department of Industries and Civil Supplies, are republished for general information.

By order of the Governor  
C. S. JHA

Secretary to Government

New Delhi, 14th October 1944

No. T.B.(1)28/44—In exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules, the Central Government is pleased to direct that the following further amendment shall be made in the Cotton Cloth and Yarn (Control) Order, 1943, namely:—

After clause 10 of the said order the following clause shall be inserted:—

"10-A. The Textile Commissioner may, for the purposes of a notification under sub-clauses (b) and (c) of clause 10 relating to cloth or yarn imported from outside India provide in such notification for the determination of the landed cost of such cloth or yarn, the issue of certificates as to such landed cost and the charging of fees therefor."

J. D. KAPADIA

Deputy Secretary to the Govt. of India

No. T.C.(4)8/44—In exercise of the powers conferred on me by clause 15 of the Cotton Cloth and Yarn (Control) Order, 1943, I hereby direct that the following further amendment shall be made in the Textile Commissioner's notification No. T.C.(4)1/44, dated the 22nd January 1944, published at page 89 of the Gazette of India, dated the 22nd January 1944, namely:—

To the table appended to the said notification, the following entries shall be added in columns 1 and 2, namely:—

"Column 1

Column 2

G. Cloth described as furnishing Clause 14 of the said Order "Cloth in column 2 of Schedule I to my notification No. 34-Tex. A (15)-2/43, dated the 31st December 1943.

M. K. VELLODI  
Textile Commissioner

The 1st November 1944

No. 19368-S.T.—The following notification issued by the Government of India, Department of Industries and Civil Supplies, is republished for general information.

By order of the Governor

C. S. JHA

Secretary to Government

Bombay, 26th August 1944

No. T. C. (4) 8/44—In exercise of the powers conferred on me by clause 15 of the Cotton Cloth and Yarn (Control) Order, 1943, I hereby direct that the following further amendments shall be made in the notification of the Textile

Commissioner No. T. C. (4) 4/44, dated the 25th May 1944, namely:—

In the Schedule to the said notification—

(1) in the list of Mills, after serial No. 16, the following entries shall be inserted under the columns, Serial No., Texmark No., Name of the Mill and Location, respectively:—

"17. 765 The Muir Mills Co., Ltd. Cawnpore  
18. 761 J. K. Cotton Spg. & Wvg. Mills Co., Ltd. Cawnpore"

(2) after item 12 under Messrs. Abdul Samad Haji Lal Muhammed Wvg. Factory, Texmark No. 201, the following items shall be inserted under columns 1 to 8 thereof, namely:—

"13 Tapestry 7023 Flag 47 40 \*\* \*\*"

(3) after Messrs. The Rajkumar Mills Ltd., the following shall be inserted, namely:—

THE MUIR MILLS CO. LTD.

TEXMARK No. 765

Mills: Civil Lines, Cawnpore

Agents: K. J. D. Price—Mill Premises

Serial No.	Trade Description of Cloth	Marks under which it is sold		Dimensions in which sold		Maximum price per piece or single as shown	
		Trade Number	Trade Mark	Width	Length per piece (or single)	Ex-Mill	Retail
1	2	3	4	5	6	7	8
1	Tapestry .. .. .	..	Muirweave	Ins. 48	Yds. 40	Rs. A. P. **	Rs. A. P. **
2	Do. .. .. .	..	Muirco	48	40	**	**

JUGGILAL KAMLAPAT COTTON SPG. & WVG. MILLS CO. LTD.

TEXMARK No. 761

Mills: L. Kamlapat Road, Cawnpore

G. Director—Sri Padampat Singhania, M.L.A., Kamla Tower, Cawnpore

1	Tapestry .. .. .	35345A	..	48	26	**	**
2	Do. .. .. .	11138B	..	48	26	**	**
3	Do. .. .. .	11139C	..	48	26	**	**
4	Do. .. .. .	T.35	..	48	26	**	**
5	Do. .. .. .	T.40	..	48	27	**	**
6	Do. .. .. .	44501	..	48	27	**	**
7	Do. .. .. .	43501D	..	48	27	**	**
8	Do. .. .. .	11149C	..	48	27	**	**
9	Do. .. .. .	25838	..	48	26	**	**
				48	26	**	**

\*\*Exempted from price stamping

M. K. VELLODI  
Textile Commissioner



## PRESS NOTE

## CEILING PRICES FOR ALL VARIETIES OF INDIA-MADE PAPER

New Delhi, 27th August 1944

The Government of India in the Department of Industries and Civil Supplies have fixed ceiling prices for all varieties of India-made paper and board whose manufacture is permitted. No paper of other description will be allowed to be sold after the existing stocks are depleted. Mills' f. o. r. destination prices for main varieties are shown below :—

## (1) Printing and writing paper—

		Rs.	a.	p.	
White .. .. .	..	0	8	0	per lb.
Unbleached .. .. .	..	0	7	9	.. ..
Badami .. .. .	..	0	7	5	.. ..

## (2) Wrapping paper—

Brown .. .. .	..	0	7	3	.. ..
Kraft .. .. .	..	0	8	0	.. ..

## (3) Boards—

Cardboard, Pulpboard, Manilla-board, Pasteboard.	..	0	8	0	.. ..
Duplex and triplex boards	..	0	14	0	.. ..
Greyboard .. .. .	..	0	7	9	.. ..

Uniform wholesale and retail prices have been fixed for sale throughout India. Wholesale prices have been fixed at 10 per cent and retail prices at 25 per cent above mills' f. o. r. destination prices. Transactions in ream lots or in the case of board in gross lots or lots of 100 sheets are considered wholesale transactions while transactions in smaller quantities are considered retail transactions. In smaller towns where the mills' f. o. r. destination price will

not apply, dealers are permitted to charge for wholesale and retail transactions 3 pies per lb. in addition to the price based on the percentages stated above, to cover transportation and other incidental charges in securing paper from the main centres of trade.

Dealers have been asked to display conspicuously in their shops a list of permitted prices and to show it on demand to purchasers.

## PRESS NOTE

## CEILING PRICES OF STRAWBOARD AND MILLBOARD

New Delhi, 27th August 1944

The Government of India in the Department of Industries and Civil Supplies have fixed ceiling prices of strawboard and millboard. The mills' f. o. r. destination ceiling prices for the more common substances have been fixed at Rs. 24-8-0 per cwt. for strawboard and Rs. 35 for millboard. Dealers may sell strawboard or millboard in lots of bales of 5 cwts. each at a price not exceeding by 5 per cent the mills' f. o. r. destination price. Sales by dealers in lots smaller than a bale of 5 cwt. may be effected at a price not exceeding by 15 per cent the mills' f. o. r. destination price. According to these instructions the retail price of strawboard and millboard in common substances works out to Rs. 14-1-6 and Rs. 20-2-0 per bundle of  $\frac{1}{2}$  cwt. of strawboard and millboard respectively.

It has also been laid down that on every bale and bundle of strawboard and of millboard the mills' f. o. r. destination ceiling prices and the wholesale and retail selling prices shall be conspicuously indicated. Dealers in strawboard and millboard are also required to display in their shops a list of ceiling prices fixed by Government for wholesale and retail transactions.

## PRESS NOTE

## MARKING OF PRICES OF STRAWBOARD AND MILLBOARD

New Delhi, 3rd September 1944

The Department of Industries and Civil Supplies have decided that the provisions of clause 5 of the Paper Control (Prices of Board) Order, 1944, which require every manufacturer to indicate conspicuously on the outer packing of each bale and of each bundle of strawboard or millboard the price and other particulars, shall take effect only from October 1, 1944. Till then manufacturers are allowed to pack strawboard and millboard as hithertofore.

## PRESS NOTE

## CEILING PRICES OF IMPORTED PAPER

New Delhi, 8th September 1944

The Government of India in the Department of Industries and Civil Supplies have fixed under the Paper (Prices of Imported Paper) Control Order, 1944, issued as *Gazette of India, Extraordinary*, dated the 8th September 1944, ceiling prices for principal varieties of imported paper. After the 15th October 1944, no varieties of imported paper other than those covered by this Order are allowed to be sold unless the seller gets the ceiling prices previously fixed by the Central Government. The wholesale ceiling prices now fixed for some of the varieties of imported paper and applicable at the ports of Calcutta,

Bombay, Madras and Karachi and at any place within a radius of 50 miles from each are shown below :—

	Rs.	A.	P.	
(1) Antique laid and wove ..	0	11	11	Per lb.
(2) Art paper ..	0	13	4	"
(3) Account book paper ..	0	11	11	"
(4) Bond paper, white ..	0	14	0	"
(5) Chromo paper ..	0	15	5	"
(6) Flint paper ..	15	6	0	Per ream
(7) Litho paper ..	0	11	11	Per lb.
(8) Match paper in reels (blue) ..	0	13	5	"
(9) Vegetable parchment paper ..	1	9	2	"
(10) Printing paper, white ..	0	11	11	"

At places beyond a radius of 50 miles from the ports of Calcutta, Bombay, Madras and Karachi, dealers are permitted to charge an extra 6 pies per lb. to cover transport and other incidental charges in securing paper from the ports.

Apart from this difference in price uniform wholesale and retail prices have been fixed at 15 per cent above wholesale prices. Transactions in ream lots or in the case of board in gross lots or lots of one hundred sheets are considered wholesale transactions while transactions in smaller quantities are considered retail transactions.

Dealers have been asked to display conspicuously in their shops a list of permitted prices and to show it on demand to purchasers.